

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Single Member Bench

Court – I

Excise Appeal No. 30242 of 2019

(Arising out of Order-in-Appeal No.HYD-EXCUS-MD-AP2-082-18-19 dt.30.11.2018 passed
by CGST & CE (Appeals-II), Hyderabad)

M/s Cirex Pharmaceuticals Ltd,

Sy.No.371/A & 372, Hathnoor Mandal,
Ismailkhanpet, Medak, AP – 502 296

.....Appellant*VERSUS***Commissioner of Central Tax –
Medchal - GST**

H.No.11-4-649/B, Opp. Mehdi Function Palace,
Above SBI Bazarghat Branch, Lakdikapool,
Hyderabad, Telangana – 500 004

.....Respondent**Appearance**

None for the Appellant.

Shri A.V.L.N. Chary, Authorized Representative for the Respondent.

Coram:**HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)****FINAL ORDER No. A/31160/2019****Date of Hearing: 23.12.2019****Date of Decision: 23.12.2019****[Order per: P.V. SUBBA RAO.]**

1. None appeared on behalf of the appellant. However, a memo has been filed by the counsel for the appellant submitting that they have applied under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, in terms of section 127(6) of the Finance Act (No.2), 2019, the appeal is deemed to have been withdrawn.

2. Appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**